

ACT No. VII OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 6th March, 1891.)

An Act to amend Act X of 1841.

WHEREAS it is expedient to amend the Act of the Governor General in Council, No. X of 1841 (*an Act for prescribing the rules to be observed in order that ships or vessels belonging to ports within the territories under the government of the East India Company, or belonging to Native Princes or States, or their subjects, may become entitled to the privileges of British ships under a proclamation of the Governor General of India in Council made in pursuance of the Statute 3rd & 4th Vict., c. 56*); It is hereby enacted as follows:—

1. In section 2 of the said Act, the word "Singapore" is hereby repealed.

Repeal of a word in section 2, Act X of 1841.

2. For that portion of section 3 of the said Act, beginning with the words "the persons now authorised" and ending with the words "such other or different persons", the words "such persons" shall be substituted.

Amendment of section 3, Act X of 1841.

3. For sections 8 to 12, both inclusive, of the said Act, the following shall be substituted, namely:—

Substitution of new sections for sections 8 to 12, Act X of 1841.

"8. The certificate of the surveying officer shall be in the form in the schedule to this Act or in such other form as the Governor General in Council may from

Certificate of surveying officer.

from time to time prescribe; and such certificate shall be delivered to the registering officer before registry.

Measurement of tonnage for purpose of registry.

“9. Subject to the provisions of section 70 of Act I of 1859 (*an Act for the amendment of the law relating to Merchant Seamen*) as amended by section 9 of the Indian Merchant Seamen’s Act, 1876, the tonnage of a ship or vessel required by law to be registered shall, previous to her being registered, be measured and ascertained according to such of the rules and orders for the time being in force in and under the Merchant Shipping Act, 1854, as amended by subsequent Acts [including the Merchant Shipping (Tonnage) Act, 1889] as apply to measurement of tonnage for the purpose of registry.

XIII of 1876.

17 & 18 Vi c. 104.

52 & 53 Vi c. 43.

Measurement of tonnage for purpose other than registry.

“10. Subject to the provisions referred to in the last foregoing section, the tonnage of a ship or vessel requiring to be measured for any purpose other than registry shall be measured and ascertained according to such of the rules and orders for the time being in force in and under the Merchant Shipping Act, 1854, amended as aforesaid, as apply to measurement of tonnage for a purpose other than registry.

17 & 18 V c. 104.

Substitution of Governor General in Council for Board of Trade.

“11. The rules and orders referred to in section 9 and section 10 of this Act shall, in their application to measurement of tonnage for the purposes of this Act, or of any enactment, rule or order referring to this Act, be read and construed as if the Governor General in Council were therein named instead of the Board of Trade or the authority for which the Board of Trade has been substituted by section 3 of the Merchant Shipping Act, 1872.

35 & 36 c. 73.

Marking of register tonnage on ship or vessel.

“12. The true amount of the register tonnage of every ship or vessel to be measured and ascertained according to the rules and orders referred to in section 9 of this Act shall be deeply carved or cut in figures of at least three inches in length on the main beam of every such ship or vessel prior to her being registered.”

Amendment of section 14.

4. In section 14 of the said Act, to the word “tonnage”

“tonnage,” wherever it occurs, the word “register” shall be prefixed, and for the words “rules herein prescribed” the words “said rules and orders” shall be substituted. Act X of 1841.

5. In section 15 of the said Act, the words “or the East India Company” are hereby repealed, and for the words and figures “Act No. II of 1839” the words “the law for the time being in force for the recovery of fines imposed by Criminal Courts” shall be substituted. Amendment of section 15, Act X of 1841.

6. (1) In section 17 of the said Act the word “that,” where it occurs before the words “the owner or owners” and before the words “if such owner or owners,” is hereby repealed. Repeal of words in section 17, Act X of 1841.

(2) To the same section the words “recoverable as aforesaid” shall be added.

7. In section 23 of the said Act, after the words “ten thousand rupees” the words “recoverable as aforesaid” shall be inserted. Amendment of section 23, Act X of 1841.

8. In section 24 of the said Act, the words “issued under the Company’s seal and” are hereby repealed, and for the words “for the Governor of Fort William in Bengal or for the Governor in Council of any presidency” and for the words “for the Governor of Fort William in Bengal or the Governor in Council of any presidency” the words “for a Local Government” shall be substituted. Amendment of section 24, Act X of 1841.

9. After section 26 of the said Act, and before the Proclamation, the following shall be inserted, namely:— Addition to Act X of 1841.

“27. The expressions ‘Local Government,’ ‘Local Governments of India’ and ‘Government of the Presidency,’ as used in this Act, shall be deemed to include, and to have always included, every person who is a ‘Local Government’ as defined in section 2, clause (10), of the General Clauses Act, 1868.” Definition of “Local Government.”

I of 1868.

THE SCHEDULE.

“THE SCHEDULE.

“ (See section 8.)

ACT X, 1841.

Certificate of Survey.

Name of Ship.	Port of intended Registry.	Official Number, if there has been any former Registry.			
Whether a Sailing or Steam Ship ; and, if a Steam Ship, how propelled.		Where Built.	When Built.	Name and Address of Builders.	
Number of Decks Number of Masts Rigged Stern Build Galleries Head Framework	Length from fore part of stem, under the bowsprit, to the aft side of the head of the stern post Main breadth to outside of plank Depth in hold from tonnage deck to ceiling at midships Depth in hold from upper deck to ceiling at midships, in the case of three decks and upwards Length of engine room, if any			Feet.	Tenths.

PARTICULARS OF ENGINES (IF ANY).

No. of Engines.	Description.	Whether British or Foreign made.	When made.	Name and Address of Makers.	Diameter of Cylinders.	Length of Stroke.	No. of Horses' Power (combined).
			Engines.				
			Boilers.				

PARTICULARS

" PARTICULARS OF TONNAGE.

GROSS TONNAGE.	No. of Tons.	DEDUCTION ALLOWED.	No. of tons.
Under Tonnage Deck		On account of space required for propelling power On account of spaces occupied by Seamen or Apprentices and appropriated to their use and kept free from goods or stores of every kind not being the personal property of the Crew. These spaces are the following, namely :—	
Closed-in spaces above the Tonnage Deck, if any :			
Space or spaces between Decks			
Poop			
Forecastle			
Round-House			
Other closed-in spaces, if any, as follows :			
Gross Tonnage		Cubic metres.	
Deduction, as <i>per contra</i>			
Registered Tonnage		TOTAL	

I, the undersigned _____
 having surveyed the above-named Ship, hereby certify that the above particulars are true.

Dated at _____ }
 this _____ day of _____ }
 _____ 18____ } _____
Surveyor.